BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 21 of 2011

12.03.2014

Heard Ms. R. Paul, learned counsel for the petitioner who submits that the leading counsel, Mr. K. Paul is out of station. So, the matter may be fixed next week.

Also heard Mr. S.P. Mahanta, learned counsel appearing for and on behalf of the Cantonment Board respondent No. 3 and Mr. R. Debnath, learned CGC for respondents' No. 1 and 2.

It is a fact that the case is pending since 2011; hence it cannot be adjourned again and again. Besides that, the stay has been granted earlier, as such, list this matter next week as the last chance failing which the stay order granted earlier shall be vacated.

Accordingly, list this matter on 28.03.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 57 of 2013

12.03.2014

Mr. C.H. Mawlong, learned counsel for the sole respondent is present.

The learned counsel for the petitioner, Mr. TH Rakesh Singh is not present.

Though the matter was fixed today for hearing, it appears that the learned counsel for the petitioner is not interested to pursue with the matter, hence the matter is dismissed for default and stands disposed of.

JUDGE

D. Nary